

Bill No. 60 of 2012

**THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2012**

A

BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 and the
Constitution (Sikkim) Scheduled Castes Order, 1978.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2012. Short title.

C.O. 19. 5 **2.** In the Schedule to the Constitution (Scheduled Castes) Order, 1950,— Amendment of
the Constitution
(Scheduled Castes)
Order, 1950.

(a) in PART VIII. — *Kerala*,—

(i) for entry 46, substitute,—

"46. Palluvan, Pulluvan";

(ii) for entry 61, substitute,—

10 "61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas), (Carpenter who are known as Thachan, in the erstwhile Cochin and Travancore State) and Thachar (other than Carpenter)";

(b) in PART IX.—*Madhya Pradesh*, for entry 18, substitute,—

"18. Dahait, Dahayat, Dahat, Dahiya";

(c) in PART XIII.—*Orissa*,—

(i) for "Orissa", substitute "Odisha";

(ii) for entry 2, substitute,—

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"2. Amant, Amat, Dandachhatra Majhi, Amata, Amath";

(iii) for entry 13, substitute,—

"13. Bedia, Bejia, Bajia";

(iv) for entry 41, substitute,—

"41. Jaggali, Jaggili, Jagli";

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(v) for entry 69, substitute,—

"69. Pan, Pano, Buna Pana, Desua Pana, Buna Pano";

(d) in PART XVII.—*Tripura*,—

(i) for entry 4, substitute,—

"4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas";

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(ii) for entry 7, substitute,—

"7. Dhoba, Dhobi";

(iii) for entry 12, substitute,—

"12. Jalia Kaibarta, Jhalo-Malo".

Amendment of
the Constitution
(Sikkim)
Scheduled Castes
Order, 1978.

3. In the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978,
entry 3 shall be omitted.

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C.O. 110.

STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of article 341 of the Constitution, six Presidential Orders were issued between 1950 and 1978 for specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted between 1956 and 2007 under clause (2) of article 341 of the Constitution.

2. Proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the list of Scheduled Castes of these States, by way of modification of certain existing entries for inclusion of certain communities as Scheduled Castes in the case of the first four States and omission of an existing entry in the case of Sikkim. The National Commission for Scheduled Castes and the Registrar General of India have conveyed their concurrence to the proposed changes.

3. In order to give effect to the above changes, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) the Constitution (Scheduled Castes) Order, 1950, in respect of Kerala, Madhya Pradesh, Odisha and Tripura; and

(ii) the Constitution (Sikkim) Scheduled Castes Order, 1978.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 12th May, 2012

MUKUL WASNIK

FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of Scheduled Castes for the States of Kerala, Madhya Pradesh, Odisha and Tripura. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

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PART VIII.—*Kerala*

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46. Palluvan

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61. Thandan (excluding Ezhuvass and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State).

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PART IX.—*Madhya Pradesh*

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18. Dahait, Dahayat, Dahat

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PART XIII.—*Orissa*

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2. Amant, Amat, Dandachhatra Majhi

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13. Bedia, Bejia

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41. Jaggali

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69. Pan, Pano, Buna Pana, Desua Pana

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PART XVII.—*Tripura*

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4. Chamar, Muchi

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7. Dhoba

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12. Jalia Kaibarta

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EXTRACT FROM THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978
(C.O. 110)

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THE SCHEDULE

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3. Majhi (Nepali)

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LOK SABHA

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BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 and the
Constitution (Sikkim) Scheduled Castes Order, 1978.

(Shri Mukul Wasnik, Minister of Social Justice and Empowerment)

GMGIPMRND—1170LS(S3)—15-05-2012.